

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 86 OF 2018 &
IA NO. 107 OF 2018

Dated : 20th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Tamil Nadu Newsprint & Papers Limited
Vs.

... Appellant(s)

Tamil Nadu Generation and Distribution
Corporation Ltd. & Anr.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Ananad K.Ganesan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

Mr. Sethu Ramalingam for R-2

ORDER

Learned Counsel appearing for the Respondent Nos. 1 & 2 and pray for six weeks' time to file reply.

Submission made by the learned counsel for the Respondent Nos. 1 & 2, as stated above, is placed on record.

Six weeks' time is granted to the learned counsel for the Respondent to file reply on or before 12.11.2018 after serving copy on the other side. Thereafter, three weeks' time is granted to the learned counsel for the Appellant to file rejoinder on or before 10.12.2018 after serving copy on the other side.

List the matter on **10.12.2018**.

(S.D. Dubey)
Technical Member
pr/vg

(Justice N.K. Patil)
Judicial Member